

discussed various things regarding export including basmati rice. We only depend upon the State Governments how far selectively they can grow rice and intensify its production by arranging an area. That is the thing. No other specific recommendations were made.

**SHRI SOMNATH RATH :** I would like to know from the hon. Minister, whether it is a fact that while exporting basmati rice it is being adulterated, and as such the exports have fallen. I would like to know from the hon. Minister the position on this aspect.

**SHRI P.R. DAS MUNSI :** The exports have not fallen because, as I have the figures just now, last year we exported 3,66,111 tonnes fetching Rs 339.98 crores and before last year we exported 2,37,153 tonnes fetching Rs 206.78 crores. So, compared to 1986-87 the figure for 1987-88 was higher. In so far as 1988-89, the latest year is concerned, it is not possible to give it at this moment.

**SHRI SOMNATH RATH :** Has it come to your notice that while exporting it is being adulterated?

**SHRI P.R. DAS MUNSI :** As I stated earlier, if any complaint comes to us we take very special care but complaints did not come. This is a selective production. Either the exporters will have to go through the Agricultural Marketing Advisor to get the Agmark certification, or the export inspection agency. Secondly, if the Government departments buy on government to government basis, the foreign buyers who buy on behalf of the Government can appoint their own inspecting agency, subject to their own satisfaction, without touching our inspection system. Therefore, no complaint can be there about the rice that is exported to any country.

**SHRI MOHD. AYUB KHAN (Udham-**

**pur) :** I would like to enquire from the hon. Minister whether he is aware that sufficient quantity of basmati rice is grown in the Jammu region of Jammu and Kashmir State. I would like to know whether the hon. Minister has contacted the State Government in this behalf.

**SHRI P.R. DAS MUNSI :** It is not we that contact the respective State Governments. As you know, Sir, and as the hon. Member might also be knowing it is the exporters who go round the whole country; to tap the source of basmati rice in the market.

In so far as selecting the areas to identify the area of basmati cultivation is concerned, we had already intimated the States where it is being grown. The suggestion about Jammu and Kashmir will be kept in mind and we will write to the Chief Minister. But it is also a fact that Jammu and Kashmir people consume more basmati rice for their domestic Biryani and due to that reason they may not leave much for export.

#### **Supply of Coal to Thermal Power Stations in Gujarat**

\*327. **SHRI RANJITSINGH GAEKWAD :** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways could make timely supply of coal to the Thermal Power Stations (TPS) in Gujarat during 1988;

(b) if not, the reasons therefor and its effect on power generation in the State;

(c) the quantity of coal supplied to Thermal Power Stations in Gujarat against the allotted quantity with respect to each Thermal Power Station in the State during the year; and

(d) the steps proposed to be taken on the part of the Railways for timely supply of

coal to the Thermal Power Stations in Gujarat?

(b) Does not arise.

(c) A statement is given below

[Translation]

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD) : (a) Yes, Sir.

(d) Demand of coal for Thermal Power Stations of Gujarat State is, by and large, being fully met.

### STATEMENT

*Details of programme, allotment and supply of coal to Gujarat state during the year 1988 (January to December) are given below:-*

*(in terms of 4-wheelers)*

Power House	Programme	Allotment	Supply	Percentage of supply	
				to Programme	To Allotment
1	2	3	4	5	6
Sabarmati	80672	75831	73272		
Gandhinagar	43633	20084	32900		
Ukai	125652	113437	119995		
Wanakbori	233966	238248	195172		
Sikka	12766	5323	4010		
Total	496689	452923	425349	85%	94%

[English]

SHRI RANJIT SINGH GAEKWAD: The answer given by the Minister is very impressive. But at the same time, is it not true that the Gujarat State Government has complained that due to the untimely supply of coal to the thermal stations the power generation has suffered in the State? I would like to know categorically from the Minister what steps the Ministry wishes to take in this aspect so that the power generation in this State does not suffer.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): To the best of my knowledge no such complaint has been received. So, the question does not arise.

[Translation]

SHRI SOMJIBHAI DAMOR: Mr. Speaker, Sir, is it correct that the goods train by which carries coal to Gujarat gets empty by the time it reaches Haryana?

SHRI MADHAVRAO SCINDIA; The hon. Member has given this information to me just now. I shall definitely inquire into it.

[English]

### Strengthening of Ground Water Organisation In Karnataka

\*330. SHRI M. V. CHANDRASEKHARA MURTHY†:

SHRI V. SREENIVASA PRASAD:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Karnataka has requested Union Government to grant permission to purchase equipment for strengthening the State Ground Water Organisation under the centrally sponsored scheme;

(b) if so, whether any decision has since been taken by Union Government in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) to (d). The State Government has been allowed to utilise the unspent balance of Rs., 30.47 lakhs on strengthening the State Ground Water Organisation during the current year.

SHRI M.V. CHANDRASEKHARA MURTHY. Mr. Speaker, Sir, the Karnataka Government has sent a proposal in the year 1987 to release the money during 1988-89 for the purchase of some equipment to strengthen the Ground Water Organisation. I am glad that the Government of India has

accorded permission to utilise the unspent money nearly about Rs 30 lakhs. I want to know from the hon. Minister further, whether the Karnataka Government has also requested for import licence and to obtain foreign exchange to buy some equipment to strengthen the Ground Water Organisation, whether the Government has take any decision on it; and if so, whether it is has been communicated to the State Government.

[Translation]

SHRIMATI KRISHNA SAHI: Mr. Speaker, Sir, the question of the Hon. Member relates to the purchase of some equipment and the hon. Member wants to know whether it is a fact that Karnataka Government has not utilised the sanctioned amount. All of you know how precious water is. They wanted the approval and the needed approval was accorded by the Central Government on 9th March, 1989 but the amount has not been utilised by them. The question of utilisation concerns the State Government. Probably the State Government has diverted the funds and have not utilised the money for the development of ground water and consequently this problem has arisen.

So far as question about import licence asked by the hon. Member is concerned, it does not concern our department. Karnataka Government has approached concerned department, but we have no direct information about it.

[English]

As far as we have come to know, the chief controller of Imports & Exports has already written them that Govt Departments are allowed to import Capital goods, raw materials, components etc under OGL.